

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

8. I.A 1862/2024
IN
C.P. (IB)/909(MB)2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **23.04.2024**

NAME OF THE PARTIES: Bank of India
VS
RNA Corp Pvt Ltd

Appearance:

For the Applicant: Adv. Harsh Kesharia
SECTION 7 OF IBC, 2016

ORDER
HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

I.A 1862/2024

1. The above application has been filed by the RP for placing on record the report of reconstitution of COC by replacing Suraksha Asset Reconstruction Limited with Autham Investment & Infrastructure Ltd. Counsel for the RP submits that RP has received email dated 01.04.2024 wherein M/s Suraksha Assets Reconstruction Limited has assigned the entire debt to the Autham Investment and Infrastructure Pvt. Ltd. vide assignment deed dated 30.03.2024. In view of the above fact, the present I.A. 1862/2024 is allowed and report of reconstitution of COC is taken on record.
2. With the above direction, I.A. 1862/2024 is **disposed of**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)